

**National Company Law Appellate Tribunal, New Delhi**

**Company Appeal (AT) No.170 of 2020**

**IN THE MATTER OF:**  
**MBev Spirits Pvt. Ltd.**

**...Appellant**

**Vs.**

**Mam Chand Goyal & Ors.**

**...Respondents**

**Present:**

**For Appellant: Mr. Gursat Singh Vachhar and Mr. Krishnendu Datta, Advocates.**

**For Respondents: Mr. Virendar Ganda, Sr. Advocate for R-1 & 2 with Mr. Prashant Mehta (Caveator), Mr. Siddharth Bhatli and Mr. Abhishek Chaudhary, Advocates for R- 4,6,7 & 8.**

**ORDER**

**(Through Virtual Mode)**

**23.11.2020:** Mr. Virendar Ganda, Learned Senior Advocate is permitted to file Reply/Response of Respondent Nos. 1 & 2 before the 'Office of the Registry' today itself and the 'Office of the Registry' is permitted to receive the same. In respect of Respondent Nos. 3 & 5 Notice is ordered and the Appellants are required to file the process fee and requisites within three days from today 'for the Hearing' on 09.12.2020.

In the meanwhile, at request of the Learned Counsel Mr. Siddharth Bhatli, for Respondent Nos. 4,6,7 & 8, for filing of Reply/Response three days time is granted from today. The said Reply/Response for Respondent Nos. 4,6, 7 & 8 are to be filed before the 'Office of the Registry' and the 'Office of the Registry' is permitted to receive the same.

It is made quite clear that the copy of the Reply/Response of the concerned Respondents are directed to serve to the Learned Counsel for the Appellant and other Learned Counsel appearing for the parties three days well in advance before the next date of hearing. It is open to the Appellant to file Rejoinder, if any.

The Registry is directed to List the matter on **09.12.2020**.

**[Justice Venugopal M.]**  
**Member (Judicial)**

**[Kanthi Narahari]**  
**Member (Technical)**

sr/kam